

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:7140  
ANSWERED ON:21.05.2012  
CORRUPTION IN TENDERING PROCESS  
Pakkirappa Shri S.

**Will the Minister of DEFENCE be pleased to state:**

(a) whether the Government has taken cognizance of alleged large scale corruption in placing tenders for defence projects putting qualifying specifications in the tender that only multi-national firms were able to apply for; and

(b) if so, the details thereof and the measures proposed to be taken to check corruption in the tendering process?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): Madam, Capital acquisitions for modernization of Armed Forces are carried out as per the Defence Procurement Procedure (DPP). Complaints alleging irregularities in defence procurement are received from various sources from time to time. These complaints are examined and appropriate action taken. The DPP contains stringent provisions aimed at ensuring the highest degree of probity, public accountability and transparency.